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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**ORIGINAL APPLICATION NO. 767 OF 2010**

Cuttack this the 6th Day of December, 2010

CORAM:

**HON'BLE SHRI M..MOHANTY, VICE-CHAIRMAN**

...

1. Sobha Dehury, aged about 61 years, W/o. late Baja Dehury, Ex-Mate under SSE/pw/jjkr, Superintendent Engineer (Public Work), Jajpur Keonjhar Road
2. Fagunath Dehury, aged about 24 years, S/o. late Baja Dehury, Ex-Mate under Senior Section Engineer/PW/JJKR, Village-Chaulathali, PO-Bantala, PS-Barchana, District-Jajpur

...Applicants

By the Advocates: M/s.S.B.Jena & S.Bhera

-VERSUS-

1. Union of India represented through its General Manager, East Coast Railway, Rail Vihar, PO-Chandrasekharpur, Bhubaneswar-23
2. Divisional Railway Manager, East Coast Railway, Khurda Road, At/PO-Jatni, Dist-Khurda
3. Senior Divisional Personnel Officer, East Coast Railway, Khurda Road, PO-Jatni, District-Khurda
4. Senior Section Engineer, East Coast Railway, Jajpur Keonjhar Road, At/PO/District-Jajpur

...Respondents

By the Advocates:Mr.S.K.Ojha, SC

**ORDAL ORDER**

**HON'BLE SHRI M.R.MOHANTY, VICE-CHAIRMAN:**

1. Heard Mr.S.B.Jena, learned counsel for the Applicants and Mr.S.K.Ojha, learned Standing Counsel for the Railways (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.
2. Baja Dehury, while working as 'Mate' under SSE/PW/JJKR, died prematurely on 27.07.2001 leaving behind his widow (Applicant No.1), one daughter and five sons. The widow of Baja Dehury submitted an application before the Respondent No.3 seeking an employment (on compassionate ground) in favour of her son (Applicant No.2) on 10.08.2001, on 29.07.2006, on 16.01.2007, on 14.08.2007 (from



other members of the family) and, again, on 03.03.2010. No heed having been paid to the grievances of the widow (Applicant No.1) and the 4<sup>th</sup> Son (Applicant No.2) of late Baja Dehury, they have approached this Tribunal with the present Original Application filed (on 20.09.2010) under Section 19 of the Administrative Tribunals Act, 1985 wherein they have prayed as under:

“...to direct the Respondent No.2 to consider the case of the applicant No.2 for appointment under compassionate ground within a stipulated period.  
Or necessary order/orders, direction/directions be issued so as to give complete relief to the applicant.  
And allow this Original Application with cost”.

3. Since it is the positive case of the Applicants that their representations (seeking an employment on compassionate ground) are still pending undisposed with the Respondents, without any further waste of time, this case is hereby disposed of by remitting the matter to the Respondents, who should consider the grievances of the Applicants and do needful/ and pass a reasoned order within 45 days from the date of receipt of copies of this order, under intimation to the Applicants.

4. Send copies of this order to the Applicants and the Respondents (together with the copies of the O.A.) by Regd.Post.

5. Free copies of this order be also supplied to the learned counsel for the parties.

  
06/12/2010  
VICE-CHAIRMAN